

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

(Arising out of impugned final judgment and order dated 17-04-2014 in WP No. 719/2003 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DIRECTOR, UP RAJYA KRISHI
UTPADAN MANDI PARISHAD & ORS.

Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES & ORS.
(With prayer for interim relief)

Respondent(s)

Date : 22-01-2019 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Pradeep Misra, AOR
Ms. Indu Misra, Adv.
Mr. Suraj Singh, Adv.

For Respondent(s) Mr. Rajiv Yadav, AOR

Mr. Jitendra Kumar, AOR
Mr. Abhijeet Kumar, Adv.
Mr. Alok Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners prays for three weeks time to file rejoinder affidavit.

Time, as prayed for, is granted to file rejoinder affidavit.
Learned counsel for the petitioners may also bring on record all Government Orders by which Export Promotion Scheme was implemented.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER